

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 757
TO BE ANSWERED ON 12.12.2022**

CHILD LABOUR IN SMALL AND MEDIUM INDUSTRIES

**†757. SHRIMATI RITI PATHAK:
SHRI JUGAL KISHORE SHARMA:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether child labour is rampant in small and medium industries across the country including the States of Madhya Pradesh and Jammu and Kashmir;**
- (b) if so, the details thereof;**
- (c) whether the Government has fixed anyone's responsibility in this regard; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): As per "Crime in India" a publication of National Crime Records Bureau, 5 number of cases have been registered in Madhya Pradesh and no case has been registered in Jammu and Kashmir under Child and Adolescent Labour (Prohibition and Regulation) Act 1986 during 2021.

(c) & (d): The Child and Adolescent Labour (Prohibition and Regulation) Act 1986 is implemented by the Central Government in central sphere (railway administration or a major port or a mine or oilfield) and in all other cases i.e. in state sphere, it is implemented by State Government. The Child and Adolescent Labour (Prohibition & Regulation) Rules, 1988, *inter-alia*, specifies the duties and responsibilities of State Governments and District Authorities to ensure effective enforcement of the provisions of the Act.
